

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:1236
ANSWERED ON:03.03.2011
RESERVATION FOR SCS/STS
Sainuji Shri Kowase Marotrao

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the steps being taken by the Government to make provisions of reservation for the people of Scheduled Castes and Scheduled Tribes in Lok Sabha, Vidhan Sabha, educational institutes and other organisations and corporations etc.as per percentage of their population;
- (b) the details of suggestions/requests received by the Government from the hon'ble MPs and other social organisations in this regard, till date
- (c) the action taken/being taken by the Government in this regard so far; and
- (d) if not, the reasons therefor?

Answer

MINISTER OF LAW AND JUSTICE (DR. M. VEERAPPA MOILY)

(a) to (d): Articles 330 article 332 of the Constitution provide that the number of seats reserved in any State or Union Territory for the Scheduled Castes or the Scheduled Tribes shall bear, as nearly, the same proportion to the total number of seats allotted to that State or Union territory in the House of the People and in the Legislative Assembly of any State as the population of the Scheduled Castes in the State or Union territory or of the Scheduled Tribes in the State or Union territory or part of the State or Union territory, as the case may be, in respect of which seats are so reserved, bears to the total population of the State or Union territory. The information regarding reservation in educational institutes and other organisations and corporations etc. is being collected and will be laid on the Table of House.